

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 3842 of 2011

Globe Roadways Private Limited --- --- Petitioner
Versus

Tenughat Vidyut Nigam Limited & others --- --- Respondents

With

W.P. (T) No. 2185 of 2014

Rungta Projects Limited --- --- Petitioner

Versus

Tenughat Vidyut Nigam Limited & others --- --- Respondents

With

W.P. (T) No. 4926 of 2015

M/s Chanani Transport --- --- Petitioner

Versus

Tenughat Vidyut Nigam Limited & others --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioners: M/s Sujit K. Sinha, Rajiv Singh, Advocates in WPT 3842/11
Pandey Neeraj Rai, Advocate in WPT 2185/2014
Amrita Sinha, Advocate in WPT 4926/2015

For the Resp-TVNL: Mr. Anoop Kr. Mehta, Advocate

For the Resp-UOI: Mr. Ratnesh Kumar, Advocate

For the Resp-AG: Mr. Suresh Kumar, Advocate in WPT No. 2185/2014

25/ 20.07.2020 Mr. Sujit K. Sinha, assisted by learned counsel Mr. Rajiv Singh for the petitioner in WPT 3842/2011, Mr. Pandey Neeraj Rai for the petitioner in WPT No. 2185/2014, Ms. Amrita Sinha for the petitioner in WPT No. 4926/2015, Mr. Anoop Kumar Mehta for the Respondent-TVNL, Mr. Ratnesh Kumar for the Union of India and Mr. Suresh Kumar for the Accountant General in WPT No. 2185/2014 are present through Video Conferencing.

However, let the matter be placed before a Bench of which, one of us (Aparesh Kumar Singh, J) is not a Member.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/